

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
RAJYA SABHA
QUESTION NO 19.11.2009
ANSWERED ON
STATUS OF OTHER BACKWARD CLASSES

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Smt. Maya Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

- (a) whether there is provision of examining the status of Other Backward Classes at an interval of ten years as per the Act for Other Backward Classes Commission constituted on the recommendation of Mandal Commission;
- (b) if so, whether the status of Other Backward Classes has been examined after ten years;
- (c) if not, the reasons why Government has not approved the proposal sent by State Governments after examining the economic and social condition of Other Backward Classes till now ; and
- (d) whether in the absence of timely approval by Union Government discrimination and violation of rights against Other Backward Classes is not taking place?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON)

(a) to (d) After enactment of the National Commission for Backward Classes (NCBC) Act, 1993, revision of the Central List for Other Backward Classes, as per Section 11 of the Act was due in 2003. In view of this, the NCBC was entrusted the task of undertaking revision of the Central list for Other Backward Classes (OBC) with a view to exclude such castes who have ceased to be backward classes and also for including in the list new backward classes. Accordingly, the NCBC requested the States/Union Territories to furnish relevant information/data by the end of May, 2001. The States/UTs were unable to furnish complete data.

In the absence of requisite data, it was decided that none of the castes/communities notified in the Central List may be deleted at that stage.